

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 1.6.1990

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. No. 435/90

M. Aravindakshan

Applicant

Vs.

1. Director, Central Marine Fisheries Research Centre, Central Marine Fisheries Research Institute, P.B.No.2704, Cochin-31

and

2. President, Indian Council of Agriculture Research Krish Bhavan, New Delhi-1

Respondents

Mr. V. Bhaskaramenon

Counsel for the applicant

Mr. N N Sugunapalan, SCGSC

Counsel for the respondents

O R D E R

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

In this application dated 24.5.90, the applicant has mainly sought reliefs for getting his two representations at Annexures A-III & A-IV dated 12.6.1989 and 17.7.1989 respectively, considered and disposed of by the competent authority i.e. by the second respondent. His grievance is that as a Scientist in S-1, his performance has not been assessed ^{grievously} ^{juridically} as required under Rule 19 since 1988. The learned counsel for the respondents has no objection a direction regarding disposal of these two representations. The learned counsel of the applicant at present is not pressing for the second relief regarding declaration for his eligibility for further promotion.

2. Accordingly we close this application with a direction to the second respondent to dispose of the representations at Annexure A-III and A-IV as indicated above within a period of three months from today.

3. There will be no order as to costs.


(N. Dharmadan)
Judicial Member

1.6.90


(S. P. Mukerji)
Vice Chairman

1.6.90

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